

Recommendations of the High Power Committee on pay revision of Public Sector employees

*243. DR. (SHRIMATI) SAROJINI MAHISHI:

SHRI ASHOK NATH VERMA:†

Will the Minister of INDUSTRY be pleased to state what are the main recommendations of the Report submitted by the high power Committee on pay revision of employees of Public Sector Undertakings?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): A statement is laid on the Table of the House.

Statement

The High Power Pay Committee submitted their Interim Report to the Government on 9.3.87. Their recommendations are:—

(i) That D. A. be continued to be released to these employees on the same basis on which they were getting such D.A. prior to 1.1.1986 i.e. on the basis on which D.A. was being released to Central Government employees following the pattern recommended by the Third Pay Commission, and as amended by the Government of India from time to time up to that date. The D.A. due to these employees on various dates subsequent to 1.1.1986 in accordance with the increase in the Consumer Price Index be released to them with effect from such due dates on the same basis.

(ii) The Interim Relief granted by the Hon'ble Supreme Court to all employees of these undertakings drawing a basic pay of Rs. 1000 or less be extended to all employees of these undertakings i.e. even to those

employees drawing a basic pay over Rs. 1000 with effect from the same date from which the Hon'ble Supreme Court had given the above relief, namely, January 1, 1986.

(iii) The recommendation in regard to D. A. at item (i) will govern these employees till such time as the Committee consider this issue and make recommendations regarding the pattern to be followed hereafter. The D.A. to be paid in accordance with item (i) till such time as a new pattern of D.A. is adopted will not be recoverable. In the case of some of these employees the instalments of D.A. that fell due prior to 1.1.1986 were released in accordance with the directions given by the Hon'ble Supreme Court or Hon'ble High Courts and were subject to the condition imposed in those orders that in case such payment results in the employee concerned receiving an excess over the payment to which he would be entitled in case their petitions failed, such excess would be recoverable from the employee from future payments to which he would be entitled. In view of what has been stated above, this condition need not be enforced.

(iv) In cases where either the Hon'ble Supreme Court or Hon'ble High Courts had ordered the grant of Interim Relief to some employees from dates prior to 1.1.1986 the same condition regarding recovery of such payments as has been mentioned in the preceding paragraphs had been prescribed. Since the position in these cases prior to 1.1.1986 is not modified this condition will continue to apply in the case of Interim Relief given in such cases prior to 1.1.86. However, in regard to the Interim Relief recommended under item (ii) with effect from 1.1.1986 no such condition has been prescribed, since it is considered to be an Interim Relief pending final recommendations. Therefore no such condition need be applied in

†The question was actually asked on the floor of the House by Shri Ashok Nath Verma.

the case of any relief received by the employees from 1-1-86 onwards. This would apply both to those employees whose basic pay is over Rs. 1000 and who are covered by item (ii) above and those employees whose basic pay is Rs. 1000 or less and who had already received this Interim Relief in accordance with the orders of the Hon'ble Supreme Court of 19.2.86. This slight modification of the earlier orders of the Hon'ble Supreme Court is necessary to avoid a discrimination between these two categories of employees. This will avoid hardship to the employees retiring or who have already retired since 1.1.1986.

The above recommendations have been accepted by the Government. Suitable instructions have been issued to the public enterprises on 19.3.1987.

श्री अशोक नाथ वर्मा : सभापति महोदय, जहां तक डी०ए० का सवाल है, मंत्री जी ने विस्तृत रूप से मंहगाई भत्ते के बारे में विवरण दिया है। क्या इसका मतलब यह है कि अब केंद्रीय तथा सार्वजनिक क्षेत्रों के कर्मचारियों के मंहगाई भत्ते में कोई अंतर नहीं रहा ?

प्रो० के०के० तिवारी : सर, प्रश्न से जाहिर है कि यह हाई पावर्ड पे कमेटी जो बैठी है, उसके मुताबिक जहां तक डी०ए० का प्रश्न है—डी०ए० दो तरह के हैं, पब्लिक सेक्टर में एक इंडस्ट्रियल पैटर्न डी०ए० और उससे संबंधित जो स्केल ऑफ पे हैं, वह हैं और दूसरा जो है वह सेंट्रल गवर्नमेंट डी०ए० थर्ड के पैटर्न का था, उसके मुताबिक जो पे स्केल हैं, वह हैं। अब प्रश्न है कि जो सुप्रीम कोर्ट में—मैं साफ कर दूँ कि सुप्रीम कोर्ट में जो क्लेस था कर्मचारियों की तरफ से और हमारे एक्सीक्यूटिव्स की तरफ से—सुप्रीम कोर्ट के आदेशानुसार एक पे कमेटी बनी जिसमें रिटायर्ड जज हैं सुप्रीम कोर्ट के और उनकी अंतरिम रिपोर्ट आ गई है और सरकार ने उसके आदेशानुसार जो डी०ए० है और अंतरिम रिलीफ है, वह सारे पब्लिक सेक्टर में, जहां एप्लीकेबल है, वहां देने का आदेश दे दिया है।

श्री अशोक नाथ वर्मा : हाऊस-रेंट के बारे में सार्वजनिक क्षेत्र के कर्मचारियों ने कोई मांग की है, और यदि हाँ, तो इस संबंध में कमेटी की क्या राय है ?

प्रो० के०के० तिवारी : सर, कमेटी की राय हाऊस रेंट के बारे में कुछ नहीं है। कमेटी के सामने दो ही प्रश्न थे। सुप्रीम कोर्ट के आदेशानुसार वह डी०ए० का प्रश्न था और अंतरिम रिलीफ का प्रश्न था और इन दोनों बिंदुओं पर कमेटी ने अपनी राय दी है और उसको इंप्लिमेंट कर दिया गया है।

Incentives to 'No Industry Districts' for removing regional industrial imbalance

*244 SHRI AJIT P. K. JOGI: Will the Minister of INDUSTRY be pleased to state:

(a) how far the scheme of 'No Industry Districts (NID)' has succeeded in removing regional industrial imbalances in various States;

(b) whether incentives provided for the rapid minimum industrial development of the NIDs have proved to be adequate for the purpose; and

(c) if not, whether Government propose to provide additional and more attractive incentives for the aforesaid purpose?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) During the years 1983 to 1986, 403 Letters of Intent and 102 Industrial Licences have been issued to No Industry Districts. This indicates the response of the industry to the Incentive Scheme.

The Inter-Ministerial Committee constituted by the Government in 1985 with a view to make improvements in the